

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 54/Chd/Hry/2017


In the matter of:

Veena Industries Ltd. ... Petitioner-Operational Creditor
Vs.
ZTE Telecom India Pvt. Ltd. ... Respondent-Corporate Debtor

Present: None for Petitioner-Operational Creditor.
Mr. Vijay Kaundal & Mr. Rupesh Gupta, Advocates for
Respondent-Corporate Debtor.

Compliance affidavit in terms of order dated 11.08.2017 has been filed. Mr. Vijay Kaundal, Advocate, learned counsel for the Corporate Debtor submits that he would be filing objections/reply today in the Registry. Let the needful be done during the course of the day and to supply copy thereof to the counsel for the petitioner. The learned counsel for the Operational Creditor has not been able to come because the roads leading from Panchkula have been sealed.

The matter be listed for arguments on 08.09.2017. Rejoinder, if any, be filed at least two days before the date fixed.


(Justice R.P. Nagrath)
(Member (Judicial))

August 25, 2017
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